

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

4.

**IA 3778(MB)2023  
IA 5803(MB)2023  
IN C.P. (IB)/1262(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.02.2024**

NAME OF THE PARTIES:

State Bank Of India  
Vs  
R.J. Biotech Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Manoj Mishra, Ld. Counsel for the Applicant present.
2. **IA 3778(MB)2023:** This is an application filed u/s 60(5) of the insolvency and bankruptcy code, 2016 for extension of CIRP period by 60 days (beyond 330) from 19.08.2023 till 18.10.2023.
3. **IA 5803(MB)2023:** This is an application filed u/s 60(5) of the insolvency and bankruptcy code, 2016 for extension of CIRP period by 45 days (beyond 390) from 19.10.2023 till 03.12.2023. Counsel for the Applicant submits that the Resolution Plan is put for e-voting before the CoC.
4. The reasons stated in the application are satisfactory, this bench grants extension 60 days and 45 days i.e. from 19.08.2023 to 18.10.2023 and 19.10.2023 to 03.12.2023. In view of the above, IAs IA 3778(MB)2023 and IA 5803(MB)2023 are **allowed and disposed of.**

Sd/-  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**